

**IN THE INCOME TAX APPELLATE TRIBUNAL
BANGALORE BENCHES "A", BANGALORE**

Before Shri Chandra Poojari, AM & Shri George George K, JM

ITA No.843/Bang/2019 : Asst.Year 2015-2016

Smt.Aarti Mittal #203, 4 th C Main, 3 rd Stage 3 rd Block, Basaveshwaranagar Bengaluru – 560 079. PAN : AAZPA4830D.	v.	The Income Tax Officer Ward 6(2)(1) Bengaluru.
(Appellant)		(Respondent)

Appellant by : Miss.Twinkle S, CA
Respondent by : Sri.Kannan Narayanan, JCIT-DR

Date of Hearing : 06.01.2021	Date of Pronouncement : 06.01.2021
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ORDER

Per Chandra Poojari, AM

This appeal at the instance of the assessee is directed against CIT(A)'s order dated 07.02.2019. The relevant assessment year is 2015-2016.

2. At the time of hearing before us, the learned Counsel for the assessee has furnished a letter dated 30th December, 2020, wherein it is stated that the assessee has opted for filing the application under Direct Tax Vivad Se Vishwas Act, for settlement of the dispute, and accordingly, prayed that the appeal may be treated as withdrawn, with liberty to apply for a recall, if Form 1 & 2 filed by the assessee are not accepted by the Department for any reason.

3. We have heard the rival submissions and perused the material on record. In view of the submission of the learned

Counsel for the assessee in her letter dated 20th December, 2020, we dismissed the appeal as withdrawn. The assessee is given liberty to move appropriate application for recalling the present order in accordance with law, if the assessee intends to do so.

4. In the result, the appeal filed by the assessee is dismissed, as withdrawn.

Order pronounced on this 06th day of January, 2021.

Sd/-
(George George K)
JUDICIAL MEMBER

Sd/-
(Chandra Poojari)
ACCOUNTANT MEMBER

Bangalore; Dated : 06th January, 2021.
Devadas G*

Copy to :

1. The Appellant.
2. The Respondent.
3. The CIT(A)-6, Bangalore
4. The Pr.CIT-6, Bangalore.
5. The DR, ITAT, Bengaluru.
6. Guard File.

Asst.Registrar/ITAT, Bangalore